आई वाश है । यह भी कहा गया है कि ऐसा करने के लिए रीजंज लिखे जायेंगे । लेकिन उसके बाद क्या करने वाले हैं आप, इस के बारे में कोई भी प्राविजन इस में नहीं रखा गया है ।

हम देखते हैं कि ला मिनिस्टर साहब एमेंडमेंट आफ्टर एमेंडमेंट लाते रहते हैं । अभी आज ही उन्होंने एडवोकेट्स बिल में थर्ड एमेंडमेंट लाई थी और उसको लाने के बाद भी एक और अमेंडमेंट की है जिसके अनुसार १९६२ के स्थान पर १९६३ कर दिया गया है । इसी प्रकार से मैं समझता हूं कि यह जो कैंडीडेट्स के सामने पैकेट खोलने का अधिकार दिया गया है, उनके खोल लेने के बाद आगे क्या होने वाला है, इसके बारे में कुछ भी नहीं लिखा गया है । इस वास्ते इस प्राविजन से इस हाउस को कोई सैटिसफैक्शन नहीं हो सकता है । मैं चाहता हूं कि इस पर अच्छी तरह से विचार कर लिया जाये ताकि फिर एमेंडमेंट लाने की जरूरत महसूस न हो ।

Mr. Deputy-Speaker: The question is:

"This House resolves that in pursuance of sub-section (3) of section 169 of the Representation of the People Act, 1951, the following amendment be made in the Conduct of Elections (Second Amendment) Rules, 1962, laid on the Table on the 19th April, 1962, namely:

'add the following as sub-rule (2) to rule 3,—

(2) To sub-rule (1) of rule 93, the following proviso shall be added, namely:

"Provided that—

(a) where any such order is made by the Election Commission, the Commission shall before making the same, record in writing the reasons therefor; and

(b) no such packets shall be opened nor shall their contents be inspected by, or produced before, any person or authority under any such order of the Election Commission unless that person or authority has given reasonable opportunity to the candidates or their duly authorised agents to be present at such opening, inspection or production."

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution."

The motion was adopted.

Shri Shree Narayan Das: Sir, I beg leave of the House to withdraw my motion.

Mr. Deputy-Speaker: Has the hon. Member the leave of the House to withdraw his motion?

Several Hon. Members: Yes.

The motion was, by leave, withdrawn.

Mr. Deputy-Speaker: We will now proceed to Private Members' Business.

14.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Report

Shri Hem Raj (Kangra): Sir, I beg to move:

"That this House agrees with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st August, 1962."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st August, 1962."

The motion was adopted.